

HOSPIFUND INSURANCE

PART II OF THE POLICY

GENERAL DEFINITIONS

For the purposes of this Policy, the terms specified below shall have the meaning set forth wherever appearing/specified in this Policy or related Extensions/Endorsements:

Where the context so requires, references to the singular shall also include references to the plural and references to any gender shall include references to all genders. Further any references to statutory enactment include subsequent changes to the same.

Accident means a sudden, unforeseen and involuntary event caused by external, visible and violent means.

Age means the completed years of the Insured Person on his/her last birthday as per the English calendar.

Ambulance Services means procedures that are used to provide immediate care and support to transfer the patient from the pick-up point/location to the nearest Hospital where necessary treatment/care can be initiated depending on the nature of illness or disorder, presence, severity and cause.

Alternative treatments means forms of treatments other than treatment “Allopathy” or “modern medicine” and includes Ayurveda, Unani, Siddha and Homeopathy in the Indian context.

AYUSH Treatment refers to the medical and / or Hospitalization treatments given under Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy systems.

Break In Policy occurs at the end of the existing policy term, when the premium due for renewal on a given policy is not paid on or before the premium renewal date or within 30 days thereof.

Cashless Facility means a facility extended by the insurer to the insured where the payments, of the costs of treatment undergone by the insured in accordance with the policy terms and conditions, are directly made to the Network Provider by the insurer to the extent pre-authorization is approved.

Claim means a demand made by You or on Your behalf for payment of Medical Expenses or any other expenses or benefits, as covered under the Policy.

Congenital Anomaly means a condition which is present since birth, and which is abnormal with reference to form, structure or position.

- a) **Internal Congenital Anomaly** - means Congenital Anomaly which is not in the visible and accessible parts of the body.
- b) **External Congenital Anomaly** - means Congenital Anomaly which is in the visible and accessible parts of the body.

Condition Precedent mean a policy term or condition upon which the Insurer's liability under the policy is conditional upon.

Deductible means a cost sharing requirement under a health insurance policy that provides that the insurer will not be liable for a specified rupee amount in case of indemnity policies and for a specified number of days/hours in case of hospital cash policies, which will apply before any benefits are payable by the insurer. A deductible does not reduce the Sum Insured.

Deductible shall be applicable per year, per life or per event as stated in the Policy Schedule and specific deductible to be applied shall be as per the Policy Schedule.

Hospifund Insurance

Annexure 2

CIN: L67200MH2000PLC129408

UIN: ICIHLIP19050V011819

Disclosure to information norm means the policy shall be void and all premium paid thereon shall be forfeited to the Company in the event of misrepresentation, mis-description or non-disclosure of any material fact.

Emergency Care Emergency care means management for an illness or injury which results in symptoms which occur suddenly and unexpectedly, and requires immediate care by a medical practitioner to prevent death or serious long term impairment of the insured person's health.

Extension means an additional insurance cover available under the Policy. An Extension will be in force for the Insured Person only if the due additional premium for the Extension has been received and the Policy Schedule states that the Extension is in force.

Franchise means a minimum amount of loss that must be incurred before insurance coverage applies. Once the Deductible is met, the entire benefit amount is paid, subject to the Policy terms and conditions.

Grace period means the specified period of time immediately following the premium due date during which a payment can be made to renew or continue a policy in force without loss of continuity benefits such as waiting periods and coverage of pre-existing diseases. Coverage is not available for the period for which no premium is received.

Hospital means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under the Clinical Establishments (Registration and Regulations) Act 2010 or under enactments specified under the Schedule of Section 56(1) of the said Act OR comply with all minimum criteria as under:

- i. has qualified nursing staff under its employment round the clock;
- ii. has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other places;
- iii. has qualified medical practitioner(s) in charge round the clock;
- iv. has a fully equipped operation theatre of its own where surgical procedures are carried out;
- v. maintains daily records of patients and will make these accessible to the Insurance Company's authorized personnel.

Hospitalization means admission in a Hospital for a minimum period of 24 consecutive 'In-Patient Care' hours except for specified procedures/treatments, where such admission could be for a period of less than 24 consecutive hours.

Illness means a sickness or disease or pathological condition leading to the impairment of normal physiological function and requires medical treatment.

- a) **Acute condition** is a disease, illness or injury that is likely to respond quickly to treatment which aims to return the person to his or her state of health immediately before suffering the disease/illness/injury which leads to full recovery.
- b) **Chronic condition** A chronic condition is defined as a disease, illness, or injury that has one or more of the following characteristics:
 1. it needs ongoing or long-term monitoring through consultations, examinations, check-ups, and / or tests;
 2. it needs ongoing or long-term control or relief of symptoms;
 3. it requires rehabilitation for the patient or for the patient to be specially trained to cope with it;
 4. it continues indefinitely;
 5. it recurs or is likely to recur;

Immediate Family Member means the Insured Person's lawful spouse; children including stepchildren and children legally adopted by the Insured Person; siblings; parents; sister(s) in law, brother(s) in law; parents-in-law; legal guardian; ward; step-parents.

Injury means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent, visible and evident means which is verified and certified by a Medical Practitioner.

Insured Event means any event specifically mentioned as covered under this policy.

Insured Person(s) means the individual(s) covered under the Policy whose name(s) is/are specifically appearing as such in the Policy Schedule.

Intensive Care Unit means an identified section, ward or wing of a hospital which is under the constant supervision of a dedicated medical practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition, or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.

Medical Advice means any consultation or advice from a Medical Practitioner including the issuance of any prescription or follow-up prescription.

Medical Expenses means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of Illness or Accident on the advice of a Medical Practitioner, as long as these are no more than would have been payable if the Insured Person had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.

Medically Necessary Treatment means any treatment, tests, medication, or stay in hospital or part of a stay in hospital which:

- is required for the medical management of the illness or injury suffered by the insured;
- must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration, or intensity;
- must have been prescribed by a medical practitioner;
- must conform to the professional standards widely accepted in international medical practice or by the medical community in India.

Medical Practitioner - means a person who holds a valid registration from Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of his license. The term Medical Practitioner would include physician, specialist, anesthetist and surgeon but would exclude the insured and his/her Family Member. A Family Member means an Insured's lawful spouse; children including stepchildren and children legally adopted by the Insured (below 18 years); siblings; parents; sister(s) in law, brother(s) in law; parents-in-law; legal guardian; ward; step-parents.

Network Provider means hospitals enlisted by an insurer, TPA or jointly by an Insurer and TPA to provide medical services to an insured by a cashless facility.

Non-Network Provider means any hospital, day care centre or other provider that is not part of the network.

Nominee means the person(s) nominated by You to receive the benefits under this Policy payable on Your death. For the purpose of avoidance of doubt it is clarified that if You are a minor, Your legal guardian shall appoint the Nominee.

Notification of claim means the process of intimating a claim to the insurer or TPA through any of the recognized modes of communication.

Policy means these Policy wordings, the Policy Schedule and any applicable endorsements or Benefits attaching to or forming part thereof. The Policy contains details of the extent of cover available to the insured, what is excluded from the cover and the terms & conditions on which the Policy is issued to the insured.

Policy Period means the period commencing from the Policy Period Start Date, Time and ending at the Policy Period End Date, Time of the Policy and as specifically appearing in the Policy Schedule.

Policy Schedule means the Policy Schedule attached to and forming part of the Policy.

Policy Year means a period of twelve months beginning from the Policy Start Date and ending on the last day of such twelve- month period. For the purpose of subsequent years, "Policy Year" shall mean a period of twelve months beginning from the end of the previous Policy Year and lapsing on the last day of such twelve-month period, till the Policy End Date, as specified in the Policy Schedule.

Portability means the right accorded to an individual health insurance policyholder (including family cover), to transfer the credit gained for pre-existing conditions and time bound exclusions, from one insurer to another or from one plan to another plan of the same insurer.

Pre-Existing Disease means any condition, ailment or injury or related condition(s) for which there were signs or symptoms, and / or were diagnosed, and / or for which medical advice / treatment was received within 48 months prior to the first policy issued by the insurer and renewed continuously thereafter.

Proposal and Declaration Form means any initial or subsequent declaration made by the policyholder and is deemed to be attached and which forms a part of this Policy.

Renewal means the terms on which the contract of insurance can be renewed on mutual consent with a provision of grace period for treating the renewal continuous for the purpose of gaining credit for pre-existing diseases, time bound exclusions and for all waiting periods.

Sum Insured means the amount specified in the Policy Schedule against a Benefit or set of Benefits that represents Our maximum, total and cumulative liability for any and all claims made in respect of that Insured Person during the Policy Year under that Benefit/set of Benefits. Any Sum Insured which is not utilized in a particular Policy Year will not be carried over to any subsequent Policy Year in the Policy Period.

Surgery or Surgical Procedure means manual and / or operative procedure (s) required for treatment of an illness or injury, correction of deformities and defects, diagnosis and cure of diseases, relief from suffering and prolongation of life, performed in a hospital or day care centre by a medical practitioner.

Third Party Administrators (TPA) means any person who is registered under the IRDAI (Third Party Administrators - Health Services) Regulations, 2016 notified by the Authority, and is engaged, for a fee or remuneration by an insurance company, for the purposes of providing health services as defined in those Regulations.

Unproven/Experimental treatment means the treatment including drug experimental therapy which is not based on established medical practice in India.

You / Your means the person named as the policyholder in the Policy Schedule and who is responsible for payment of premium.

Waiting Period means a time-bound exclusion period related to condition(s) specified in the Policy Schedule which shall be served before a claim related to such condition becomes admissible.

We/ Our / Us / Company means the ICICI Lombard General Insurance Company Limited.

SCOPE OF COVER

This Policy is a contract of insurance between the Policyholder and Us which is subject to the receipt of premium against each Benefit/Cover in respect of the Insured Persons and the terms, conditions and exclusions of this Policy. AYUSH Treatments are covered under this Policy.

BASE BENEFITS

The Policy Schedule will specify which of the following Base Benefits and Extensions are applicable and in force for the Insured Person. Claims made in respect of an Insured Person for any Base Benefit or Extension applicable to the Insured Person shall be subject to the availability of the Sum Insured for the Base Benefit/Extension, and the terms, conditions and exclusions of this Policy.

All Claims shall be made in accordance with the procedures set out in this Policy. Admitted Claims will be payable to the Insured Person or the Nominee (as applicable).

Insured can avail one or both of the base benefits. In case both the benefits are chosen, the payout in such case, will be additive of both the base benefits.

1. **Hospitalization Cash Benefit:** If an Insured Person contracts an Illness or suffers an Injury due to an Accident that occurs during the Policy Period and which solely and directly requires the Insured Person to be Hospitalized, then We will pay the daily amount specified in the Policy Schedule against this Base Benefit for each continuous and completed day of Hospitalization of the Insured Person.

This Base Benefit shall be payable subject to the following:

- i. The Hospitalization is for Medically Necessary Treatment and is commenced and continued on the written advice of the treating Medical Practitioner.
- ii. We shall not be liable to pay the daily amount for more than the maximum number of days as specified in the Policy Schedule for each Insured Person, during the Policy Year.
- iii. Our liability to make any payment under this Base Benefit shall be in excess of the per event Deductible or per event Franchise stated in the Policy Schedule, if applicable.

Illustration: If the customer opts for a Franchise of two days under this benefit and he is admitted in a hospital for one day, then this benefit shall not be triggered. However, if the customer is hospitalized for more than two days, then he shall be entitled under this benefit for all days of hospitalization (up to the sum insured). In case a Deductible of two days is opted, this benefit will only be payable for the period of Hospitalization after the first two days are completed.

- iv. We shall not be liable to make any payment under this Base Benefit, if the Hospitalization commenced prior to the commencement of the Policy Period or within the Waiting Period specified in the Policy Schedule (unless due to an Accident).

If We have admitted a Claim under this Base Benefit, then on the Insured Person/Nominee's advance written request, We may pay the amount due under this Base Benefit directly to the Hospital where the Insured Person was treated, provided that We are able to offer Cashless Facility at that Hospital. If the payment due under this Base Benefit is more than the amount payable to the Hospital, then the balance amount shall be paid directly to the Insured Person/Nominee.

2. **Accidental Hospitalization Cash Benefit:** If an Insured Person suffers an Injury due to an Accident only, that occurs during the Policy Period and which solely and directly requires the Insured Person to be Hospitalized, then We will pay the daily amount specified in the Policy Schedule against this Base Benefit for each continuous and completed day of Hospitalization of the Insured Person.

This Base Benefit shall be payable subject to the following:

- i. The Hospitalization is for Medically Necessary Treatment and is commenced and continued on the written advice of the treating Medical Practitioner.
- ii. We shall not be liable to pay the daily amount for more than the maximum number of days as specified in the Policy Schedule for each Insured Person, during the Policy Year.

- iii. Our liability to make any payment under this Base Benefit shall be in excess of the per event Deductible or per event Franchise stated in the Policy Schedule, if applicable.

Illustration: If the customer opts for a Franchise of two days under this benefit and he is admitted in a hospital for one day, then this benefit shall not be triggered. However, if the customer is hospitalized for more than two days, then he shall be entitled under this benefit for all days of hospitalization (up to the sum insured). In case a Deductible of two days is opted, this benefit will only be payable for the period of Hospitalization after the first two days are completed.

- iv. We shall not be liable to make any payment under this Base Benefit, if the Hospitalization commenced prior to the commencement of the Policy Period or within the Waiting Period specified in the Policy Schedule (unless due to an Accident).
- v. If We have admitted a Claim under this Base Benefit, then on the Insured Person/Nominee's advance written request, We may pay the amount due under this Base Benefit directly to the Hospital where the Insured Person was treated, provided that We are able to offer Cashless Facility at that Hospital. If the payment due under this Base Benefit is more than the amount payable to the Hospital, then the balance amount shall be paid directly to the Insured Person/Nominee.

EXTENSIONS TO THE BASE BENEFIT

The following extensions to the base benefits) can be availed by paying additional premium. The Payout in case of these extension benefits will be additive.

1. **Intensive Care Cash Benefit:** If an Insured Person contracts an Illness or suffers an Injury due to an Accident that occurs during the Policy Period and which solely and directly requires the Insured Person to be Hospitalized in an Intensive Care Unit, then We will pay the daily amount specified in the Policy Schedule against this Extension for each continuous and completed day of confinement of the Insured Person in the Intensive Care Unit.

This Extension shall be payable subject to the following:

- i. We have accepted a Claim under the Base Benefit in respect of that Insured Person for the same Illness/Injury in respect of which the Insured Person was Hospitalized in the Intensive Care Unit.
- ii. The Hospitalization in the Intensive Care Unit is for Medically Necessary Treatment and is commenced and continued on the written advice of the treating Medical Practitioner.
- iii. We shall not be liable to pay the daily amount for more than the maximum number of days specified in the Policy Schedule for each Insured Person, during the Policy Year.
- iv. Our liability to make any payment under this Extension Benefit shall be in excess of the per event Deductible or per event Franchise stated in the Policy Schedule, if applicable. However, the Deductible/Franchise will not apply to the extent of days in respect of which the Insured Person has already been admitted in the Hospital in a non- ICU room.

Illustration: If the customer opts for a Franchise of two days under this benefit and he is admitted in a hospital for one day, then this benefit shall not be triggered. However, if the customer is hospitalized for more than two days, then he shall be entitled under this benefit for all days of hospitalization (up to the sum insured). In case a Deductible of two days is opted, this benefit will only be payable for the period of Hospitalization after the first two days are completed.

- v. We shall not be liable to make any payment under this Extension, if the Hospitalization commenced prior to the commencement of the Policy Period or within the Waiting Period specified in the Policy Schedule (unless due to an Accident).

- vi. If We have admitted a Claim under this Extension, then on the Insured Person/Nominee's advance written request, We may pay the amount due under this Extension directly to the Hospital where the Insured Person was treated, provided that We are able to offer Cashless Facility at that Hospital. If the payment due under this Extension is more than the amount payable to the Hospital, then the balance amount shall be paid directly to the Insured Person/Nominee.

2. **Cancer Hospitalization Cash Benefit:** If an Insured Person contracts 'Cancer of Specified Severity' during the Policy Period and which solely and directly requires the Insured Person to be Hospitalized, then We will pay the daily amount specified in the Policy Schedule against this Extension for each continuous and completed day of Hospitalization of the Insured Person for treatment of the Cancer of Specified Severity.

For the purpose of this Extension, Cancer of Specified Severity means-

A malignant tumor characterized by the uncontrolled growth and spread of malignant cells with invasion and destruction of normal tissues. This diagnosis must be supported by histological evidence of malignancy. The term cancer includes leukemia, lymphoma and sarcoma.

The following are excluded -

- i. All tumors which are histologically described as carcinoma in situ, benign, pre-malignant, borderline malignant, low malignant potential, neoplasm of unknown behavior, or non-invasive, including but not limited to: Carcinoma in situ of breasts, Cervical dysplasia CIN-1, CIN -2 and CIN-3.
- ii. Any non-melanoma skin carcinoma unless there is evidence of metastases to lymph nodes or beyond;
- iii. Malignant melanoma that has not caused invasion beyond the epidermis;
- iv. All tumors of the prostate unless histologically classified as having a Gleason score greater than 6 or having progressed to at least clinical TNM classification T2NOMO;
- v. All Thyroid cancers histologically classified as T1NOMO (TNMClassification) or below;
- vi. Chronic lymphocytic leukaemia less than RAI stage 3;
- vii. Non-invasive papillary cancer of the bladder histologically described as TaNOMO or of a lesser classification;
- viii. All Gastro-Intestinal Stromal Tumors histologically classified as T1NOMO (TNM Classification) or below and with mitotic count of less than or equal to 5/50 HPFs;
- ix. All tumors in the presence of HIV infection.

This Extension shall be payable subject to the following:

- i. We have accepted a Claim under the Base Benefit in respect of that Insured Person for the same period of Hospitalization.
- ii. The Hospitalization is for Medically Necessary Treatment and is commenced and continued on the written advice of the treating Medical Practitioner.
- iii. Our liability to make any payment under this Extension shall be in excess of the per event Deductible / per event Franchise stated in the Policy Schedule, if applicable.
- iv. We shall not be liable to pay the daily amount for more than the maximum number of days specified in the Policy Schedule for each Insured Person during the Policy Year.
- v. We shall not be liable to make any payment under this Extension, if Hospitalization commenced prior to the commencement of the Policy Period or within the Waiting Period specified in the Policy Schedule.
- vi. If We have admitted a Claim under this Extension, then on the Insured Person/Nominee's advance written request, We may pay the amount due under this Extension directly to the Hospital where the Insured Person was treated, provided that We are able to offer Cashless Facility at that Hospital. If the payment due under this Extension is more than the amount

payable to the Hospital, then the balance amount shall be paid directly to the Insured Person/Nominee.

3. **Brain & Stroke Hospitalization Cash Benefit:** If an Insured Person contracts any of the Brain Ailment or Stroke listed below during the Policy Period and which solely and directly requires the Insured Person to be Hospitalized, then We will pay the daily amount, specified in the Policy Schedule against this Extension for each continuous and completed day of Hospitalization of the Insured Person for treatment of the Brain Ailment or Stroke.

For the purpose of this Extension, Brain Ailment and Stroke shall mean the following:

I. BENIGN BRAIN TUMOR:

- I. Benign brain tumor is defined as a life threatening, non-cancerous tumor in the brain, cranial nerves or meninges within the skull. The presence of the underlying tumor must be confirmed by imaging studies like CT Scan or MRI.
- II. This brain tumor must result in at least one of the following and must be confirmed by the relevant medical specialist
 - a. Permanent Neurological deficit with persisting clinical symptoms for a continuous period of at least 90 consecutive days or
 - b. Undergone surgical resection or radiation therapy to treat the brain tumor

The following conditions are excluded:

Cysts, Granulomas, malformations in the arteries or veins of the brain, hematomas, abscesses, pituitary tumors, tumors of skull bones and tumors of spinal cord.

II. STROKE RESULTING IN PERMANENT SYMPTOMS

- I. Any cerebrovascular incident producing permanent neurological sequelae. This includes infarction of brain tissue, thrombosis in an intracranial vessel, haemorrhage and embolisation from an extracranial source. Diagnosis has to be confirmed by a specialist medical practitioner and evidenced by typical clinical symptoms as well as typical findings in CT Scan or MRI of the brain. Evidence of permanent neurological deficit lasting for at least 3 months has to be produced.

II. The following are excluded:

- a. Transient ischemic attacks (TIA)
- b. Traumatic injury of the brain
- c. Vascular disease affecting only the eye or optic nerve or vestibular functions.

III. PERMANENT PARALYSIS OF LIMBS

Total and irreversible loss of use of two or more limbs as a result of injury or disease of the brain or spinal cord. A specialist medical practitioner must be of the opinion that the paralysis will be permanent with no hope of recovery and must be present for more than 3 months.

IV. MOTOR NEURON DISEASE WITH PERMANENT SYMPTOMS

Motor neuron disease diagnosed by a specialist medical practitioner as spinal muscular atrophy, progressive bulbar palsy, amyotrophic lateral sclerosis or primary lateral sclerosis. There must be progressive degeneration of corticospinal tracts and anterior horn cells or bulbar efferent neurons. There must be current significant and permanent functional neurological impairment with objective evidence of motor dysfunction that has persisted for a continuous period of at least 3 months.

V. MULTIPLE SCLEROSIS WITH PERSISTING SYMPTOMS

The unequivocal diagnosis of Definite Multiple Sclerosis confirmed and evidenced by all of the following:

- I. Investigations including typical MRI findings which unequivocally confirm the diagnosis to be multiple sclerosis; and
- II. There must be current clinical impairment of motor or sensory function, which must have persisted for a continuous period of at least 6 months.

Other causes of neurological damage such as SLE and HIV are excluded.

VI. MAJOR HEAD TRAUMA

- I. Accidental head injury resulting in permanent Neurological deficit to be assessed no sooner than 3 months from the date of the accident. This diagnosis must be supported by unequivocal findings on Magnetic Resonance Imaging, Computerized Tomography, or other reliable imaging techniques. The accident must be caused solely and directly by accidental, violent, external and visible means and independently of all other causes.
- II. The Accidental Head injury must result in an inability to perform at least three (3) of the following Activities of Daily Living either with or without the use of mechanical equipment, special devices or other aids and adaptations in use for disabled persons.
For the purpose of this Benefit, the word "permanent" shall mean beyond the scope of recovery with current medical knowledge and technology.
- III. The Activities of Daily Living are:
 - a. Washing: the ability to wash in the bath or shower (including getting into and out of the bath or shower) or wash satisfactorily by other means;
 - b. Dressing: the ability to put on, take off, secure and unfasten all garments and, as appropriate, any braces, artificial limbs or other surgical appliances;
 - c. Transferring: the ability to move from a bed to an upright chair or wheelchair and vice versa;
 - d. Mobility: the ability to move indoors from room to room on level surfaces;
 - e. Toileting: the ability to use the lavatory or otherwise manage bowel and bladder functions so as to maintain a satisfactory level of personal hygiene;
 - f. Feeding: the ability to feed oneself once food has been prepared and made available.

The following are excluded:

- I. Spinal cord injury.

This Extension shall be payable subject to the following:

- i. We have accepted a Claim under the Base Benefit in respect of that Insured Person for the same period of Hospitalization.
- ii. The Hospitalization is for a Medically Necessary Treatment and is commenced and continued on the written advice of the treating Medical Practitioner.
- iii. Our liability to make any payment under this Extension Benefit shall be in excess of the per event Deductible/per event Franchise stated in the Policy Schedule, if applicable.
- iv. We shall not be liable to pay the daily amount for more than the maximum number of days specified in the Policy Schedule for each Insured Person during the Policy Year.
- v. We shall not be liable to make any payment under this Extension, if Hospitalization commenced prior to the commencement of the Policy Period or within the Waiting Period specified in the Policy Schedule. If We have admitted a Claim under this Extension, then on the Insured Person/Nominee's advance written request, We may pay the amount due under this Extension directly to the Hospital where the Insured Person was treated, provided that We are able to offer Cashless Facility at that Hospital. If the payment due under this Extension is more than the amount payable to the Hospital, then the balance amount shall be paid directly to the Insured Person/Nominee.

4. **Organ Transplant Hospitalization Cash Benefit:** If an Insured Person undergoes Organ Transplant during the Policy Period and which solely and directly requires the Insured Person to be Hospitalized for the procedure for transplantation, then We will pay the daily amount specified in the Policy Schedule against this Extension for each continuous and completed day of Hospitalization of the Insured Person for transplantation of the organ.

For the purpose of this Extension, Organ Transplant shall mean the following:

The actual undergoing of transplant of:

- a. One of the following human organs: heart, lung, liver, kidney, pancreas that resulted from irreversible end stage failure of the relevant organ;
- b. Human bone marrow using haematopoietic stem cells. The undergoing of a transplant has to be confirmed by a specialist Medical Practitioner.

The following are excluded:

- a. Other stem cell transplants;
- b. Where only islets of langerhans are transplanted.

This Extension shall be payable subject to the following:

- i. We have accepted a Claim under the Base Benefit in respect of that Insured Person for the same period of Hospitalization.
 - ii. The Hospitalization is for Medically Necessary Treatment and is commenced and continued on the written advice of the treating Medical Practitioner.
 - iii. We shall not be liable to make any payment under this Extension in respect of any organ transplantation that is not carried out in accordance with the Transplantation of Human Organs Act 1994, as amended.
 - iv. Our liability to make any payment under this Extension shall be in excess of the per event Deductible/per event Franchise stated in the Policy Schedule, if applicable.
 - v. We shall not be liable to pay the daily amount for more than the maximum number of days specified in the Policy Schedule for each Insured Person during the Policy Year.
 - vi. We shall not be liable to make any payment under this Extension, if Hospitalization commenced prior to the commencement of the Policy Period or within the Waiting Period specified in the Policy Schedule, unless due to an Accident.
 - vii. If We have admitted a Claim under this Extension, then on the Insured Person/Nominee's advance written request, We may pay the amount due under this Extension Benefit directly to the Hospital where the Insured Person was treated, provided that We are able to offer Cashless Facility at that Hospital. If the payment due under this Extension is more than the amount payable to the Hospital, then the balance amount shall be paid directly to the Insured Person/Nominee.
5. **Heart Ailment Hospitalization Cash Benefit:** If an Insured Person contracts any of the Heart Ailments listed below during the Policy Period and which solely and directly requires the Insured Person to be Hospitalized, then We will pay the daily amount specified in the Policy Schedule against this Extension for each continuous and completed day of Hospitalization of the Insured Person for treatment of that Heart Ailment.

For the purpose of this Extension, Heart Ailments mean the following:

I. MYOCARDIAL INFARCTION (First Heart Attack of specific severity)

I. The first occurrence of heart attack or myocardial infarction, which means the death of a portion of the heart muscle as a result of inadequate blood supply to the relevant area. The diagnosis for Myocardial Infarction should be evidenced by all of the following criteria:

- i. A history of typical clinical symptoms consistent with the diagnosis of acute myocardial infarction (For e.g. typical chest pain)
- ii. New characteristic electrocardiogram changes

- iii. Elevation of infarction specific enzymes, Troponins or other specific biochemical markers.

The following are excluded:

- i. Other acute Coronary Syndromes
- ii. Any type of angina pectoris
- iii. A rise in cardiac biomarkers or Troponin T or I in absence of overt ischemic heart disease OR following an intra-arterial cardiac procedure.

II. OPEN CHEST CABG

The actual undergoing of heart surgery to correct blockage or narrowing in one or more coronary artery(s), by coronary artery bypass grafting done via a sternotomy (cutting through the breastbone) or minimally invasive keyhole coronary artery bypass procedures. The diagnosis must be supported by a coronary angiography and the realization of surgery has to be confirmed by a cardiologist.

The following are excluded:

- i. Angioplasty and/or any other intra-arterial procedures

III. OPEN HEART REPLACEMENT OR REPAIR OF HEART VALVES

The actual undergoing of open-heart valve surgery is to replace or repair one or more heart valves, as a consequence of defects in, abnormalities of, or disease affected cardiac valve(s). The diagnosis of the valve abnormality must be supported by an echocardiography and the realization of surgery has to be confirmed by a specialist medical practitioner. Catheter based techniques including but not limited to, balloon valvotomy/valvuloplasty are excluded.

IV. ANGIOPLASTY

- I. Coronary Angioplasty is defined as percutaneous coronary intervention by way of balloon angioplasty with or without stenting for treatment of the narrowing or blockage of minimum 50 % of one or more major coronary arteries. The intervention must be determined to be medically necessary by a cardiologist and supported by a coronary angiogram (CAG).
- II. Coronary arteries herein refer to left main stem, left anterior descending, circumflex and right coronary artery.
- III. Diagnostic angiography or investigation procedures without angioplasty/stent insertion are excluded.

V. PRIMARY (IDIOPATHIC) PULMONARY HYPERTENSION

- I. An unequivocal diagnosis of Primary (Idiopathic) Pulmonary Hypertension by a Cardiologist or specialist in respiratory medicine with evidence of right ventricular enlargement and the pulmonary artery pressure above 30 mm of Hg on Cardiac Catheterization. There must be permanent irreversible physical impairment to the degree of at least Class IV of the New York Heart Association Classification of cardiac impairment.
- II. The NYHA Classification of Cardiac Impairment are as follows:
 - i. Class III: Marked limitation of physical activity. Comfortable at rest, but less than ordinary activity causes symptoms.
 - ii. Class IV: Unable to engage in any physical activity without discomfort. Symptoms may be present even at rest.
 - iii. Pulmonary hypertension associated with lung disease, chronic hypoventilation, pulmonary thromboembolic disease, drugs and toxins, diseases of the left side of the heart, congenital heart disease and any secondary cause are specifically excluded.

This Extension shall be payable subject to the following:

- i. We have accepted a Claim under the Base Benefit in respect of that Insured Person for the same period of Hospitalization.
 - ii. The Hospitalization is for Medically Necessary Treatment and is commenced and continued on the written advice of the treating Medical Practitioner.
 - iii. Our liability to make any payment under this Extension shall be in excess of the per event Deductible/per event Franchise stated in the Policy Schedule, if applicable.
 - iv. We shall not be liable to pay the daily amount for more than the maximum number of days specified in the Policy Schedule for each Insured Person during the Policy Year.
 - v. We shall not be liable to make any payment under this Extension, if Hospitalization commenced prior to the commencement of the Policy Period or within the Waiting Period specified in the Policy Schedule.
 - vi. If We have admitted a Claim under this Extension, then on the Insured Person/Nominee's advance written request, We may pay the amount due under this Extension directly to the Hospital where the Insured Person was treated, provided that We are able to offer Cashless Facility at that Hospital. If the payment due under this Extension is more than the amount payable to the Hospital, then the balance amount shall be paid directly to the Insured Person/Nominee.
6. **Fracture & Burns Cash Benefit:** If an Insured Person suffers a Fracture and/or Second Degree Burns and/or Third Degree Burns during the Policy Period and which solely and directly requires the Insured Person to be Hospitalized, then We will pay the daily amount specified in the Policy Schedule against this Extension for each continuous and completed day of Hospitalization of the Insured Person for treatment of that Fracture, Second Degree Burns or Third Degree Burns.

For the purpose of this Extension the following definitions will apply:

Fracture means a medical condition in which there is a damage in the continuity of the bone. A bone fracture may be the result of high force impact or stress, or a minimal trauma Injury as a result of certain medical conditions that weaken the bone, such as Osteoporosis, bone cancer, or osteogenesis imperfect, where the fracture is then properly termed a pathologic fracture.

Second Degree (partial thickness) Burns means burns which involves the epidermis and part of the dermis layer of skin.

Third Degree (full thickness) Burns means burns which affects and destroys the epidermis and the dermis.

This Extension shall be payable subject to the following:

- i. We have accepted a Claim under the Base Benefit in respect of that Insured Person for the same period of Hospitalization.
- ii. The Hospitalization is for Medically Necessary Treatment and is commenced and continued on the written advice of the treating Medical Practitioner.
- iii. Our liability to make any payment under this Extension shall be in excess of the per event Deductible/per event Franchise as stated in the Policy Schedule, if applicable.
- iv. We shall not be liable to pay the daily amount for more than the maximum number of days specified in the Policy Schedule for each Insured Person during the Policy Year.
- v. We shall not be liable to make any payment under this Extension, if Hospitalization commenced prior to the commencement of the Policy Period or within the Waiting Period specified in the Policy Schedule (unless such Fracture is due to an Accident).

If We have admitted a Claim under this Extension, then on the Insured Person/Nominee's advance written request, We may pay the amount due under this Extension directly to the Hospital where the Insured Person was treated, provided that We are able to offer Cashless Facility at that Hospital. If the payment due under this

Extension is more than the amount payable to the Hospital, then the balance amount shall be paid directly to the Insured Person/Nominee.

7. **Day Care Treatment Cash Benefit:** If an Insured Person contracts an Illness or suffers an Injury due to an Accident that occurs during the Policy Period and which solely and directly requires the Insured Person to undergo a Day Care Treatment during the Policy Period We will pay the per event amount specified in the Policy Schedule against this Extension.

For the purpose of this Extension, Day Care Treatment and Day Care Centre may be defined as under:

Day Care Treatment means medical treatment, and/or surgical procedure which is:

- undertaken under general or local anesthesia in a hospital/day care centre in less than 24 hours because of technological advancement, and
- which would have otherwise required a hospitalization of more than 24 hours.

Treatment normally taken on an out-patient basis is not included in the scope of this definition.

Day Care Centre means any institution established for day care treatment of illness and/or injuries or a medical setup with a hospital and which has been registered with the local authorities, wherever applicable, and is under supervision of a registered and qualified medical practitioner AND must comply with all minimum criterion as under -

- i. has qualified nursing staff under its employment;
- ii. has qualified medical practitioner/s in charge;
- iii. has fully equipped operation theatre of its own where surgical procedures are carried out;
- iv. maintains daily records of patients and will make these accessible to the insurance company's authorized personnel.

This Extension shall be payable subject to the following:

- i. The Day Care Treatment is for Medically Necessary Treatment and is commenced and continued on the written advice of the treating Medical Practitioner.
- ii. We shall not be liable to pay the event amount for more than 5 times for each Insured Person during the Policy Year.
- iii. We shall not be liable to make any payment under this Extension, if the Day Care Treatment was taken prior to the commencement of the Policy Period or within the Waiting Period specified in the Policy Schedule (unless due to an Accident).
- i. If We have admitted a Claim under this Extension, then on the Insured Person/Nominee's advance written request, We may pay the amount due under this Base Benefit directly to the Hospital where the Insured Person was treated, provided that We are able to offer Cashless Facility at that Hospital. If the payment due under this Extension is more than the amount payable to the Hospital, then the balance amount shall be paid directly to the Insured Person/Nominee.

8. **Convalescence Benefit:** If an Insured Person contracts an Illness or suffers an Injury due to Accident during the Policy Period and which solely and directly requires the Insured Person to be Hospitalized for a continuous period of at least 10 consecutive days, then We will pay the event amount specified in the Policy Schedule against this Extension towards convalescence of the Insured Person.

This Extension is payable subject to the following:

- i. We have accepted a Claim under the Base Benefit in respect of that Insured Person for the same period of Hospitalization. If a Claim is not admitted under the Base Benefit in respect of the Insured Person for the same period of Hospitalization, then no Claim will be admitted under this Extension even if the period of Hospitalization of the Insured Person exceeds 10 days.

- ii. The Hospitalization is for Medically Necessary Treatment and is commenced and continued on the written advice of the treating Medical Practitioner.
 - iii. We shall not be liable to pay the event amount for more than 5 times specified in the Policy Schedule for each Insured Person during the Policy Year.
 - iv. We shall be liable to pay the Benefit amount under this extension, only once per hospitalization event.
 - v. We shall not be liable to make any payment under this Extension, if Hospitalization commenced prior to the commencement of the Policy Period or within the Waiting Period specified in the Policy Schedule (unless due to an Accident).
 - vi. If We have admitted a Claim under this Extension, then on the Insured Person/Nominee's advance written request, We may pay the amount due under this Extension directly to the Hospital where the Insured Person was treated, provided that We are able to offer Cashless Facility at that Hospital. If the payment due under this Extension is more than the amount payable to the Hospital, then the balance amount shall be paid directly to the Insured Person/Nominee.
9. **Ambulance Cover Benefit:** If an Insured Person contracts an Illness or suffers an Injury that occurs due to an Accident during the Policy Period and that Illness or Injury solely and directly requires the Insured Person to be transported to a Hospital for Medically Necessary Treatment, We will pay the event amount specified against this Extension in the Policy Schedule in respect of any Ambulance Services used for transportation of the Insured Person from the site of the Accident/ Illness to the nearest Hospital or from the site of first treatment to a higher centre of care.

This Extension shall be payable subject to the following:

- i. We have accepted a Claim under the Base Benefit in respect of that Insured Person for the same period of Hospitalization.
 - ii. The transportation in case of movement from the site of first treatment to a centre of higher care is recommended in writing by the treating Medical Practitioner.
 - iii. We shall not be liable to pay the event amount for more than 5 times for each Insured Person during the Policy Year.
 - iv. We shall not be liable to make any payment under this Extension, if Hospitalization commenced prior to the commencement of the Policy Period or within the Waiting Period specified in the Policy Schedule (unless due to an Accident).
10. **Child Care Cash Benefit:** If an Insured Person contracts an Illness or suffers an Injury due to an Accident that occurs during the Policy Period and which solely and directly requires the Insured Person to be Hospitalized, then We will pay the daily amount specified against this Extension for the purpose of providing care to the Insured Person's Dependent Child/Children.

For the purpose of this Extension, Dependent Child/Children means:

Child/Children (including step child/children) of the Insured Person up to the age of 18 years who are dependent on the Insured Person for maintenance and financial support.

This Extension shall be payable subject to the following:

- i. We have accepted a Claim under the Base Benefit in respect of that Insured Person for the same period of Hospitalization.
- ii. The Hospitalization is for Medically Necessary Treatment and is commenced and continued on the written advice of the treating Medical Practitioner.
- iii. Our liability under this Extension shall not increase if the Insured Person has more than one Dependent Child.

- iv. We shall not be liable to make any payment under this Extension if the Insured Person has no Dependent Children on the date of the Insured Event giving rise to the Claim under this Extension.
- v. Our liability to make any payment under this Extension shall be in excess of the per event Deductible/Franchise as stated in the Policy Schedule, if applicable.
- vi. We shall not be liable to pay the daily amount for more than the maximum number of days specified in the Policy Schedule for each Insured Person during the Policy Year.
- vii. We shall not be liable to make any payment under this Extension, if Hospitalization commenced prior to the commencement of the Policy Period or within the Waiting Period specified in the Policy Schedule (unless due to an Accident).

11. **Hospital Attendant Cash Benefit:** If an Insured Person contracts an Illness or suffers an Injury due to Accident during the Policy Period and which solely and directly requires the Insured Person to be Hospitalized, then We will pay the daily amount specified in the Policy Schedule against this Extension in respect of each continuous and completed day of Hospitalization of the Insured Person which requires a Hospital Attendant to be present.

For the purpose of this Extension, Hospital Attendant means the Insured Person's family member / relative / acquaintance / any other registered third party service provider who would be available to take care of the Insured Person during his/ her Hospitalization.

This Extension shall be payable subject to the following:

- i. We have accepted a Claim under the Base Benefit in respect of that Insured Person for the same period of Hospitalization.
- ii. The Hospitalization is for Medically Necessary Treatment and is commenced and continued on the written advice of the treating Medical Practitioner.
- iii. Our liability to make any payment under this Extension shall be in excess of the per event Deductible/per event Franchise stated in the Policy Schedule, if applicable.
- iv. We shall not be liable to pay the daily amount for more than the maximum number of days specified in the Policy Schedule for each Insured Person during the Policy Year.
- v. We shall not be liable to make any payment under this Extension, if Hospitalization commenced prior to the commencement of the Policy Period or within the Waiting Period specified in the Policy Schedule (unless due to an Accident).
- vi. If We have admitted a Claim under this Extension, then on the Insured Person/Nominee's advance written request, We may pay the amount due under this Extension directly to the Hospital where the Insured Person was treated, provided that We are able to offer Cashless Facility at that Hospital. If the payment due under this Extension is more than the amount payable to the Hospital, then the balance amount shall be paid directly to the Insured Person/Nominee.

12. **Compassionate Visit Cash Benefit:**

If an Insured Person contracts an Illness or suffers an Injury that occurs during the Policy Period that Illness or Injury solely and directly requires the Insured Person to be Hospitalized for at least 3 continuous days at a location outside the Insured Person's city of residence, We will pay the event amount specified against this Extension in the Policy Schedule towards the expenses incurred on the travel of the Insured Person's Immediate Family Member(s) to the place of Hospitalization.

For the purpose of this Extension, Immediate Family Member means:

The Insured Person's lawful spouse; children including stepchildren and children legally adopted by the Insured Person; siblings; parents; sister(s) in law, brother(s) in law; parents-in-law; legal guardian; ward; step-parents.

This Extension shall be payable subject to the following:

- i. We have accepted a Claim under the Base Benefit in respect of that Insured Person for the same period of Hospitalization.
- ii. The Hospitalization is for Medically Necessary Treatment and is commenced and continued on the written advice of the treating Medical Practitioner.
- iii. The Insured Person is Hospitalized at a distance of at least 100 kilometres from his place of residence.
- iv. The Medical Practitioner treating the Insured Person recommends in writing the personal attendance of an Immediate Family Member.
- v. The Insured Person has not be Hospitalized for any planned treatment or Surgery.
- vi. Our liability to make any payment under this Extension shall be in excess of the per event Deductible/per event Franchise stated in the Policy Schedule, if applicable.
- vii. We shall not be liable to pay the event amount for more than 5 times for each Insured Person within the Policy Year.
- viii. We shall be liable to pay the Benefit amount under this extension, only once per Hospitalization event.
- ix. Our liability under this Extension shall not increase if more than one Immediate Family Member of the Insured Person travels to the Insured Person's place of Hospitalization.
- x. We shall not be liable to make payment of the event amount under this Extension more than once for any period of Hospitalization of the Insured Person.
- xi. We shall not be liable to make any payment under this Extension, if Hospitalization commenced prior to the commencement of the Policy Period or within the Waiting Period specified in the Policy Schedule (unless due to an Accident).

EXCLUSIONS AND LIMITATIONS UNDER THE POLICY:

We shall not be liable to make any payment for any Claim under Section A of this Policy in respect of an Insured Person, directly or indirectly for, caused by, arising from or in any way attributable to any of the following:

1. **Pre-Existing Disease Exclusion:** Any Pre-Existing Disease until 24 months of the Insured Person's continuous coverage has under the Policy has been completed, unless the Policy Schedule/Policy Schedule specifies that this Waiting Period has been waived or reduced for the Insured Person.
2. **Waiting Period:** Any Illness contracted within the respective Waiting Period specified in the Policy Schedule, except those incurred as a result of Injury. These Waiting Periods will not apply if the Policy Schedule/Policy Schedule specifies that this Waiting Period has been waived or reduced for the Insured Person and if the Policy is Renewed with Us.
3. **Two Years Exclusions:** Any Hospitalization in relation to any of the following incurred within 2 years of the Policy Period Start Date of the first policy with Us, unless such exclusion has been expressly waived by Us in the Policy Schedule/Policy Schedule (Once completed, this exclusion shall not apply on Renewal):

- i. Deviated Nasal Septum, CSOM-Chronic Suppurative Otitis Media
- ii. Stapedectomy, Mastoidectomy, any treatment for conditions related to tonsils, adenoids, sinuses, turbinates/ concha
- iii. Fibroids (fibromyoma), Endometriosis, Uterine Prolapse, Polycystic Ovarian Syndrome(PCOS)
- iv. Dilatation and curettage (D&C), Myomectomy, Hysterectomy

- v. Arthritis, Gout and Rheumatism, Intervertebral disc disorders , Arthroscopy, Spinal and Vertebral Disorders including diagnosis as low back ache, Surgeries for joint replacements
- vi. Stones in gall bladder and biliary system; Cholecystitis, Fissure/fistula in anus, hemorrhoids, pilonidal sinus, piles, Esophageal Varices and Gastric Varices, Gastritis, Duodenitis & Pancreatitis
- vii. Gastric and Duodenal ulcers, Gastro Esophageal Reflux Disorder (GERD)/Acid Peptic Disease, Ulcerative colitis, Crohn's disease, Irritable Bowel Syndrome, Inflammatory Bowel disease
- viii. All forms of cirrhosis, rectal prolapse, Perineal Abscesses, Perianal Abscesses
- ix. Cholecystectomy, Endoscopy
- x. Stones in urinary system, all prostate diseases, chronic renal failure or end stage renal failure or chronic kidney disease, dialysis
- xi. Dysfunctional uterine bleeding, pelvic inflammatory diseases, stress incontinence, Hydrocele, varicocele/ rectocele/ spermatocele
- xii. Cataract, Glaucoma, Diseases of the vitreous and retina
- xiii. Unless malignant, all internal/ external tumors, cysts, nodules, polyps, sinus, fistula, adenoma, lumps including teratoma, breast lumps, dermoid cyst, ovarian cyst, desmoid tumour, umbilical granuloma, mucous cyst of lip/cheek
- xiv. All types of Internal Congenital Anomalies
- xv. Diseases related to thyroid
- xvi. All skin ailments
- xvii. Ulcers of any kind (whether internal or external) including decubitus ulcers
- xviii. Varicose veins and varicose ulcers
- xix. All hernias

4. Permanent Exclusions:

1. Any dental treatment or dental surgery of any kind unless necessitated due to an Accident or specifically covered and specified in the Policy Schedule/Policy Schedule.
2. Vaccination and inoculation of any kind.
3. Any alternative treatments not covered under AYUSH as instituted in a government hospital or any institutes recognised by the government and/or accredited by Quality Council of India / National Accreditation Board of Health.
4. Any treatment received outside India unless specifically covered and specified in the Policy Schedule.
5. Circumcision unless necessary for treatment of an underlying illness.
6. Birth control procedures and hormone replacement therapy.
7. Alopecia, baldness, wigs, or toupees and hair fall treatment.
8. Routine medical, eye and ear examinations unless specifically covered and specified in the Policy Schedule.
9. All cosmetic/plastic/aesthetic surgeries including lasik surgery, unless necessitated due to Accident.
10. Any medical examination or diagnostics or Hospitalization for the purpose of employment or travel.
11. Treatment of obesity, general debility, convalescence, run-down condition or rest cure, sterility, venereal disease.

12. Intentional self Injury, suicide or attempt to suicide.
13. First Degree Burns where First Degree (superficial) Burns are those which affects only the epidermis, or outer layer of skin.
14. Any External Congenital Anomalies unless specifically covered and specified in the Policy Schedule.
15. Any treatment relating to change of sex.
16. Any stem-cell implantation/surgery, harvesting, storage or any kind of treatment using stem cells, except to the extent covered under Extension IV.
17. Any sexually transmitted diseases, Acquired Immune Deficiency Syndrome (AIDS), AIDS related complex syndrome (ARCS) and all illnesses caused by and/ or related to HIV.
18. Treatment by a Family Member and self-medication or any treatment that is not scientifically recognized.
19. An act resulting in breach of law of the land or any criminal act.
20. Alcohol or drug abuse or substance abuse.
21. Illness or Injury whilst performing duties as a serving member of a military or a police force or any other forces of similar nature.
22. Treatment of mental illness, stress, psychiatric or psychological disorders.
23. Unproven/Experimental Treatment, diagnostic tests and treatment not consistent with or incidental to the diagnosis and treatment or any illness or Injury for which confinement is required.
24. Expenses related to donor screening related to donation of an organ(s).
25. Treatment taken from persons not registered as Medical Practitioners under respective medical councils.
26. Domiciliary Hospitalization.
27. Engaging in professional sports unless specifically covered and specified in the Policy Schedule.
28. War, invasion, act of foreign enemies, hostilities (whether war be declared or not), civil war, rebellion, revolution, insurrection, military or usurped power, riot or civil commotion.
29. Nuclear weapon materials or ionizing radiation or contamination by radioactivity from any nuclear fuel or from any nuclear waste or from the combustion of nuclear fuel. For the purpose of this exclusion, combustion shall include any self-sustaining process of nuclear fission or nuclear fusion.
30. Engaging in adventure or hazardous sports for personal gratification like speed contest or racing of any kind (other than on foot), bungee jumping, parasailing, ballooning, parachuting, skydiving, paragliding, hang gliding, mountain or rock climbing necessitating the use of guides or ropes, potholing, abseiling, deep sea diving using hard helmet and breathing apparatus, rafting or canoeing involving white water rapids, yachting or boating outside coastal waters (2 miles), polo, snow and ice sports unless specifically covered and specified in the Policy Schedule.
31. Whilst mounting or dismounting into an aircraft or flying or taking part in aerial activities (including airline crew or cabin crew) except as a fare-paying passenger in a regular scheduled airline or air charter company.
32. Any Injury or illness contracted while working in underground mines or with explosives magazines, or involving electrical installation with high tension supply, or as jockeys or circus personnel.
33. Sterility, infertility, sub-fertility, or any assisted conception procedures; Treatment of any sexual problem including but not limited to impotence and Erectile Dysfunction irrespective of the cause; Venereal diseases or any sexually transmitted diseases.

34. Hospitalization primarily for evaluative and diagnostic purpose for which no active line of treatment/ treatment which is possible in outpatient department is given; Expenses not consistent with or incidental to the diagnosis and treatment of the positive existence or presence of any Illness or Injury, whether or not requiring Hospitalization; Admission only for Holter monitoring/Sleep study.
35. Except for circumstances requiring Emergency Care, any treatment in any Hospital or by any Medical Practitioner or any other provider of services that We have blacklisted or delisted as listed on Our website.
36. Any expense incurred on treatment arising from or traceable to pregnancy (including voluntary termination of pregnancy, childbirth, miscarriage, abortion or complications of any of these, including caesarean section) and any fertility, infertility, sub fertility or assisted conception treatment or sterilization or procedure, birth control procedures and hormone replacement therapy. However, this exclusion does not apply to ectopic pregnancy proved by diagnostic means and is certified to be life threatening by the Medical Practitioner.

CLAIM DOCUMENTS AND PROCEDURE

On the occurrence of an Insured Event which may give rise to a claim under the Policy, We shall be provided with the following necessary and mandatory information and documentation specified in relation to the Base Benefit/Extension being claimed within 30 days of the occurrence of the Insured Event:

1. Claim form duly completed and signed by the claimant/Insured Person. The claim form can be downloaded from our website www.icicilombard.com
2. Indoor case papers from the Hospital mentioning the diagnosis, date and time of admission and discharge, past medical and surgical history with duration.
3. Hospital discharge summary filled and attested by Hospital.
4. First Information Report (F.I.R.) copy & Spot Panchanama / medico-legal case papers - notarized/ attested by a gazetted officer in case of an Injury.
5. Payment receipt in case an Ambulance Service has been availed, if applicable.
6. KYC Documents of the Insured Person and claimant.
7. Age proof of child in case of Child Care Cash Benefit.
8. Travel Declaration by the Immediate Family Member in case of Compassionate Visit Cash Benefit.
9. Account details for Electronic Fund Transfer (EFT mandate form and cancelled cheque).
10. Any other document as required by Us to investigate the claim or Our obligation to make payment for it.

Cashless Facility

Cashless Facility is only available at specific Network Providers (The list of Network Providers is available at Our website). In order to avail of Cashless facility, the following procedure must be followed:

- a) Insured Person/claimant must contact Us or Our in house claim processing team accompanied with full particulars namely, Policy Number, Insured Person's name, relationship with Insured Person, nature of Illness or Injury, name and address of the Medical Practitioner/ Hospital, and any other information that may be relevant to the Illness/ Injury/ Hospitalization.

b) The request must be made at least 48 hours before a planned Hospitalization and in case of an emergency situation, within 24 hours of Hospitalization.

c) In case, the amount payable under a Benefit/Extension is more than the actual expenses incurred by the Insured Person at the Network Provider, there will be a part payment upto the actual expenses to the Network Provider, and remaining claim payment will be made to the Insured Person.

d) To avail of Cashless facility, the Insured Person/claimant is required to produce the health card (physical or online), as provided with this Policy, subject to the terms and conditions for the usage of the said health card

e) We will respond to your request with our approval, declination or request for further documentation in 4 hours. Please note that rejection of a pre-authorization request is in no way construed as rejection of coverage or treatment. The Insured Person can proceed with the treatment, settle the hospital bills and submit the claim for a possible reimbursement, within the prescribed timelines, which shall be considered subject to the Policy limits and relevant conditions.

Where reimbursement is available:

The Insured Person shall tender to Us all reasonable information, assistance and proofs in connection with any Claim hereunder

(i) In case, Insured Person does not avail Cashless facility, reimbursement, if applicable, may be provided.

(ii) The Insured Person/claimant shall give notice to the TPA by calling at our toll free number 1800-2666 or in writing to Our address with particulars as below,:

- a) Policy number;
- b) Unique health identification number
- c) Name of the Insured Person;
- d) Relationship with the Insured Person;
- e) Nature of Illness or Injury;
- f) Name and address of the attending Medical Practitioner and the medical facility;
- g) Any other information/ claim related documents as specified, that may be relevant to the Illness/ Injury/ Hospitalization.

CLAIM ADMINISTRATION APPLICABLE TO THIS POLICY

1. The fulfillment of the terms and conditions of this Policy (including payment of premium by the due dates mentioned in the Policy Schedule) insofar as they relate to anything to be done or complied with by You or any Insured Person, including complying with the procedures and requirements in relation to claims, shall be Conditions Precedent to Our liability under this Policy.
2. We shall be under no obligation to make any payment under this Policy unless We have received all premium payments in full and on time in respect of the Insured Person's cover under the Policy and all payments have been realised.
3. On occurrence of an any event that may give rise to a Claim under this Policy, You shall-
 - i. Notify Us immediately on toll free number 1800 2666 or on our website www.icilombard.com or also in writing at Our address as given below:

Address for claim notification: IL Health Care, ICICI LOMBARD HEALTHCARE ICICI BANK TOWER,PLOT NO.12, FINANCIAL DISTRICT, NANAKRAM GUDA, GACHIBOWLI, HYDERABAD, ANDHRA PRADESH PIN CODE: 500032.

- ii. Along with the completed and signed Claim form, provide all the relevant documents in support of Your Claim within 30 days.
 - iii. Wherever details pertaining to happening of Claim are conveyed by you to Us after reasonable period, You shall provide the reasons of such delay to Us.
4. All claims documentation specified within the relevant Section of the Policy for the Base Benefit/Extension being claimed must be submitted in full. The final decision to waive the requirement for any specified claim documents rests with Us.
 5. If any Claim is not made within 30 days of the Insured Event, then We will condone such delay on merits only where the delay has been proved to be for reasons beyond the claimant's control.
 6. We/Our representatives must be given all reasonable co-operation in investigating the Claim in order to assess Our liability and quantum in respect of such Claim. If requested by Us and at Our cost, the Insured Person must submit to medical examination by Our nominated Medical Practitioner as often as We consider reasonable and necessary and We/Our representatives must be permitted to inspect the medical and Hospitalization records pertaining to the Insured Person's Injury/Illness and treatment and to investigate the facts surrounding the Claim.
 7. Our medical or other representative shall be allowed to examine the Insured Person on the occurrence of any alleged Injury or disablement when and as often as the same may reasonably be required on behalf of Us. Such evidence as We may require from time to time shall be furnished within a period of thirty days.
 8. The directions, advice and guidance of the treating Medical Practitioner shall be followed by the Insured Person.
 9. We shall make the payment of Claim that has been admitted as payable by Us under the Policy within 30 days of submission of the last necessary documents and information required for the settlement of the Claim. All Claims will be investigated (as required) and settled in accordance with the applicable regulatory guidelines, including the IRDAI (Protection of Policyholders Interests) Regulations, 2017 and any rejections if done, would be provided with proper reasons by Us within 30 days of submission of the last necessary document.
 10. In case of delay in payment of any Claim that has been admitted as payable by Us under the Policy, beyond the time period as prescribed under IRDAI (Protection of Policyholders Interests) Regulations, 2017, We shall pay interest at a rate which is 2% above the bank rate where "bank rate" shall mean the bank rate fixed by the Reserve Bank of India at the beginning of the financial year in which Claim has fallen due.
 11. The admissible Claim amount will be calculated post applicability of Deductible, Co-pay, Sub-limit if any and as specifically defined in Policy Schedule.
 12. You/the Insured Person must take all reasonable steps or measures to minimise the quantum of any Claim that may be covered under the Policy. If so requested by Us, the Insured Person will have to undergo a medical examination from Our nominated Medical Practitioner, as and when We consider reasonable and necessary to obtain an independent opinion for the purpose of processing any Claim. The cost of such examination will be borne by Us
 13. Any notice or declaration for Your attention shall be deemed served if sent by Us to You at Your latest known address.
 14. Any payment due to You under this Policy shall be paid to You by Us. However, We also reserve Our right to pay the Claim directly to the Hospital or to the Nominee (as named in the Policy Schedule). The receipt by the You or Hospital or the Nominee shall be considered as a complete discharge of Our liability against any Claim under the Policy.
 15. We shall have no liability under this Policy, once the Sum Insured, as stated in the Policy Schedule, is exhausted by You.

16. For any payment to be made by Us under any Claim arising under this Policy, We shall make the payment in India and in Indian rupees only.

Claim falling in two policy periods:

If the claim event falls within two Policy periods, the claims shall be paid taking into consideration the available Sum Insured in the two Policy Periods, including the Deductible or Franchise applicable for each Policy Period. Such eligible claim amount to be payable to the Insured Person shall be reduced to the extent of premium to be received for the Renewal/due date of premium of the health insurance Policy, if not received earlier.

TERMS OF RENEWAL

- a. The Policy may be renewed by mutual consent and in such event the Renewal premium should be paid to Us on or before the date of expiry of the Policy and in no case later than the Grace Period of 30 days from the expiry of the Policy. We will not be liable to pay for any Claim arising out of an Injury or Accident or Illness or Hospitalization that occurred during the Grace Period.
- b. Renewals will not be denied except on grounds of misrepresentation, moral hazard, fraud, non-disclosure of material facts. We may, revise the Renewal premium payable under the Policy or the terms of cover, provided that all such changes are approved in accordance with the IRDAI rules and regulations as applicable from time to time. Renewal premium will not alter based on individual Claims experience. We will intimate You of any such changes at least 3 months prior to date of such revision or modification.
- c. You shall on tendering any premium for the Renewal of this Policy give notice in writing to Us of any Illness, physical defect or infirmity with which any of the Insured Person(s) have become affected since the payment of the expiring Policy start date.
- d. If this product is withdrawn with the IRDAI's approval, then the Policy may be renewed under the nearest substitute product available.
- e. There will be life-long renewal without any age restriction for the cover.
- f. There will be no loading on renewal, based on individual policy claim experience.
- g. **Sum Insured Enhancement:** You can enhance Your sum insured under the policy only upon renewal, subject to underwriter's approval. If the policy is renewed for an enhanced sum insured, then fresh waiting period will be applicable to the enhanced limit from the effective date of such enhancement.

PORTABILITY BENEFITS

Any Insured Person has the option to migrate to similar indemnity health insurance policy available with Us or any other non-life insurer, at the time of Renewal subject to underwriting with all the accrued continuity benefits such as waiver of Waiting Period provided the Policy has been maintained without a break as per the applicable IRDAI regulations on Portability.

- a. If You were insured continuously and without a break under another Indian retail health insurance policy with any other Indian non-life Insurance company or stand alone health insurance company, it is understood and agreed that:

- b. All health insurance policies are portable. These provisions will apply to You, if You wish to migrate from this Policy to any other health insurance policy on Renewals;
- c. You should initiate action to approach another insurer, to take advantage of Portability, well before the renewal date to avoid any break in the policy coverage due to delays in acceptance of the proposal by the other insurer;
- d. You should provide Us with Your application and completed portability form with complete documentation atleast 45 days before the expiry of the present period of insurance, in case you wish to avail Portability benefits;
- e. Portability benefit is available only at the time of Renewal of the existing health insurance policy;
- f. Portability benefits is available only up to the existing cover. If the proposed Sum Insured is higher than the Sum Insured under the expiring policy, Waiting Periods would be applied on the amount of proposed increase in Sum Insured only, in accordance with the existing guidelines of the Insurance Regulatory and Development Authority.
- g. We should receive the database and claim history from the insurer for Your previous policy.
- h. Waiting period credits would be extended to Pre-existing Diseases and time bound exclusions/Waiting Periods in accordance with the applicable IRDAI regulations on Portability.

POLICY RELATED TERMS AND CONDITIONS

- Please inform us immediately of any change in the address, occupation, state of health, or of any other changes affecting the Insured Person (or his Nominee/ legal heir, as the case may be)
- Any change in the policy terms and conditions including but not limited to Sum Insured and/or coverage shall not be permitted within the Policy Period.
- In case the customer chooses to pay the premium in installments then he/she shall not be able to change the frequency of payments within the Policy Period.
- In case the customer has opted for renewal, the policy shall be Renewed with the same policy terms & conditions including but not limited to the Sum Insured, coverage, premium paying terms and Claim payment terms and policy terms and conditions.
- We shall make payment to assignee, as the case may be or in the absence of assignee to the Insured Person or the Insured Person's nominee. If there is no assignee or nominee and the Insured Person is incapacitated or deceased, We will pay to the Insured Person's heir, executor or validly appointed legal representative. Any payment We make in this manner will be a complete and final discharge of Our liability towards the Claim.
- The scope of cover shall be within the geographical boundaries on India unless specified otherwise.

PART III OF THE POLICY SCHEDULE

STANDARD TERMS AND CONDITIONS

1. Incontestability and Duty of Disclosure

The Policy shall be null and void and no benefit shall be payable in the event of untrue or incorrect statements, misrepresentation, mis-description or on non-disclosure in any material particular in the proposal form, personal statement, declaration and connected documents, or any material information having been withheld, or a Claim being fraudulent or any fraudulent means or devices being used by the Insured Person or any one acting on his behalf to obtain any benefit under this Policy.

2. Material Change

The Insured Person shall immediately notify Us in writing of any material change in the risk and cause at his own expense such additional precautions to be taken as circumstances may require to ensure safe operation, trade or business practices thereby containing the circumstances that may give rise to the Claim and We may, adjust the scope of cover and / or premium, if necessary, accordingly.

3. Records to be Maintained

The Insured Person shall keep an accurate record containing all relevant particulars and shall allow Us to inspect such record.

4. Notice of Charge

We shall not be bound to take notice or be affected by any notice of any trust, charge, lien, assignment or other dealing with or relating to this Policy, but the payment by Us to the Insured Person, Nominee, assignee or his legal heirs of any amount under the Policy shall in all cases be an effectual discharge to Us.

5. Overriding effect of Part II of the Schedule

The terms and conditions contained herein and in Part II of the Schedule to this Policy shall be deemed to form part of the Policy and shall be read as if they are specifically incorporated herein; however in case of any inconsistency of any term and condition with the scope of cover contained in Part II of the Schedule to this Policy, then the term(s) and condition(s) contained herein shall be read *mutatis mutandis* with the scope of cover/terms and conditions contained in Part II of the Schedule to this Policy and shall be deemed to be modified accordingly or superseded in case of inconsistency being irreconcilable.

6. Fraudulent Claims

If any Claim is in any manner dishonest or fraudulent, or is supported by any dishonest or fraudulent means or devices, whether by You or any Insured Person or anyone acting on behalf of You or an Insured Person, then this Policy will be void and all benefits otherwise payable under it will be forfeited.

7. Free Look Period

You have a period of 15 days (30 days if the Policy is sold through distance marketing) from the date of receipt of the Policy document to review the terms and conditions of this Policy. If You have any objections to any of the terms and conditions, You have the option of cancelling the Policy stating the reasons for cancellation and You will be refunded the premium paid by You after adjusting the amounts spent on any medical check-up, stamp duty charges and proportionate risk premium. You can cancel Your Policy only if no Claims have been made under the Policy. All Your rights under this Policy will immediately stand extinguished on the free look cancellation of the Policy. Free Look Period is applicable only on first purchase of the Policy and is not applicable on any Renewals.

8. Cancellation/ Termination

a) Disclosure to information norm:

The Policy shall be void and all premium paid hereon shall be forfeited to Us, in the event of misrepresentation, mis-description or non-disclosure of any material fact.

b) You may also give 15 days notice in writing, to Us, for the cancellation of this Policy, in which case We shall from the date of receipt of notice cancel the Policy and refund the premium for the period this Policy has been in force as per the refund grid applicable.

i) Refund Grid applicable to Policies having Policy Period lesser than or equal to one year:

| PERIOD ON RISK | RATE OF PREMIUM REFUNDED |
|----------------------|--------------------------|
| Up to 1 month | 75% of premium |
| Up to 3 months | 50% of premium |
| Up to 6 months | 25% of premium |
| Exceeding six months | NIL |

ii) Refund Grid Applicable to policies having Policy Period greater than 1 year

| Time of cancellation | Policy duration | | |
|-----------------------------|-----------------|-----------|-------------|
| | One year | Two Years | Three Years |
| Within 1 month | 80% | 80% | 80% |
| From 1 month to 3 months | 60% | 70% | 70% |
| From 3 months to 6 months | 40% | 60% | 65% |
| From 6 months to 9 months | 20% | 50% | 60% |
| From 9 months to 12 months | 0% | 40% | 55% |
| From 12 months to 15 months | NA | 30% | 45% |
| From 15 months to 18 months | NA | 20% | 40% |
| From 18 months to 21 months | NA | 10% | 35% |
| From 21 months to 24 months | NA | 0% | 25% |
| From 24 months to 27 months | NA | NA | 20% |
| From 27 months to 30 months | NA | NA | 10% |
| From 30 months to 33 months | NA | NA | 5% |
| From 33 months to 36 months | NA | NA | 0% |

For any cancellation initiated by the company, refund shall be done on a pro rata basis.

Notwithstanding anything contained herein or otherwise, no refunds of premium shall be made in respect of the Insured Person where any Claim has been admitted by Us or has been lodged with Us or any Benefit has been availed by the Insured Person under the Policy.

9. Policy Disputes

Any dispute concerning the interpretation of the terms, conditions, limitations and/or exclusions contained herein shall be adjudicated or interpreted in accordance with Indian Laws and only competent Indian courts shall have the exclusive jurisdiction to try all or any matters arising hereunder. The matter shall be determined or adjudicated in accordance with the law and practice of such Court.

10. **Notices**

Any notice, direction or instruction given under this Policy shall be in writing and delivered by hand, post, or facsimile to: In case of the Insured Person, at the address specified in the Policy Schedule.

In case of Us:

ICICI Lombard General Insurance Company Limited, ICICI Lombard House,
414, Veer Savarkar Marg, Near Siddhi Vinayak Temple,
Prabhadevi, Mumbai 400 025

Notice and instructions will be deemed served 7 days after posting or immediately upon receipt in the case of hand delivery, facsimile or e-mail.

11. **Customer Service**

If at any time the Insured Person (or his Nominee/ legal heir, as the case may be) requires any clarification or assistance, they may contact Our offices at the address specified below, during normal business hours.

ICICI Lombard General Insurance Company Limited
ICICI Lombard House 414, Veer Savarkar Marg,
Siddhi Vinayak Temple, Prabhadevi, Mumbai 400025.

12. **Grievances**

In case You are aggrieved in any way, You should do the following:

1. Call Us at toll free number: 1800 2666 or email us at customersupport@icicilombard.com
2. If You are not satisfied with the resolution then You may successively write to The Manager - Service Quality, at the following address:
ICICI Lombard General Insurance Company Limited
ICICI Lombard House 414, Veer Savarkar Marg,
Siddhi Vinayak Temple, Prabhadevi, Mumbai 400025.
3. If you are not satisfied with the resolution provided, you may approach us at the section "Grievance Redressal" on our website [www. icicilombard.com](http://www.icicilombard.com) (Customer Support section).
4. If You are not satisfied with Our response or do not receive a response from Us within 15 days, You may approach the Grievance Cell of the Authority at:

Insurance Regulatory and Development Authority of India;
Grievance Call Centre (IGCC) Toll Free No:155255 Email ID: complaints@irda.gov.in.

You can also register Your complaint online at <http://www.igms.irda.gov.in>

You can also register Your complaint through fax/letter by submitting Your complaint to:

Consumer Affairs Department Insurance Regulatory and Development Authority of India ; Sy No. 115/1, Financial District, Nanakramguda, Gachibowli, Hyderabad - 500032

Ph: (040) 20204000

If the issue still remains unresolved, You may, subject to vested jurisdiction, approach Insurance Ombudsman for the redressal of the grievance.

The details of Insurance Ombudsman are available below:

| CONTACT DETAILS | JURISDICTION |
|-----------------|--------------|
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| <p>AHMEDABAD Office of the Insurance Ombudsman, Jeevan Prakash Building, 6th floor, Tilak Marg, Relief Road, Ahmedabad - 380 001. Tel.:- 079 - 25501201/02/05/06 Email:-bimalokpal.ahmedabad@ecoi.co.in</p> | <p>State of Gujarat and Union Territories of Dadra & Nagar Haveli and Daman and Diu.</p> |
| <p>BENGALURU Office of the Insurance Ombudsman, Jeevan Soudha Building, PID No.57-27-N-19, Ground Floor, 19/19, 24th Main Road, JP Nagar, 1st Phase, Bengaluru-560 078. Tel.:- 080-26652048 / 26652049 Email:- bimalokpal.bengaluru@ecoi.co.in</p> | <p>Karnataka.</p> |
| <p>BHOPAL Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp.Airtel Office, Near New Market, Bhopal - 462 003. Tel.: 0755 - 2769201 / 2769202 Fax: 0755 - 2769203 Email:- bimalokpalbhopal@ecoi.co.in</p> | <p>States of Madhya Pradesh and Chattisgarh.</p> |
| <p>BHUBANESHWAR Office of the Insurance Ombudsman, 62, Forest park, Bhubneshwar - 751 009. Tel.:- 0674-2596461 / 2596455 Fax:- 0674-2596429 Email:-bimalokpal.bhubaneswar@ecoi.co.in</p> | <p>State of Orissa.</p> |
| <p>CHANDIGARH Office of the Insurance Ombudsman, S.C.O. No. 101, 102 & 103, 2nd Floor, Batra Building, Sector 17 - D, Chandigarh - 160 017. Tel.:- 0172-2706196 / 2706468 Fax:- 0172-2708274 Email:- bimalokpal.chandigarh@ecoi.co.in</p> | <p>States of Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir and Union territory of Chandigarh.</p> |
| <p>CHENNAI Office of the Insurance Ombudsman, Fatima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, CHENNAI - 600 018. Tel.:- 044-24333668 / 24335284 Fax:- 044-24333664 Email:- bimalokpal.chennai@ecoi.co.in</p> | <p>State of Tamil Nadu and Union Territories - Pondicherry Town and Karaikal (which are part of Union Territory of Pondicherry).</p> |
| <p>DELHI Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road,</p> | <p>State of Delhi</p> |

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| <p>New Delhi - 110 002. Tel.: 011 - 2323481/23213504 Email:- bimalokpal.delhi@ecoi.co.in</p> | |
| <p>ERNAKULAM Office of the Insurance Ombudsman, 2nd floor, Pulinat Building, Opp. Cochin Shipyard, M.G. Road, Ernakulum - 682 015. Tel.:- 0484-2358759/2359338 Fax:- 0484-2359336 Email:- bimalokpal.ernakulum@ecoi.co.in</p> | <p>Kerala, Lakshadweep, Mahe-a part of Pondicherry</p> |
| <p>GUWAHATI Office of the Insurance Ombudsman, 'Jeevan Nivesh', 5th Floor, Nr. Panbazar over bridge, S.S. Road, Guwahati - 781001(ASSAM). Tel.:- 0361- 2132204 / 2132205 Fax:- 0361-2732937 Email:- bimalokpal.guwahati@ecoi.co.in</p> | <p>States of Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura.</p> |
| <p>HYDERABAD Office of the Insurance Ombudsman, 6-2-46, 1st floor, "Moin Court" Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi-Ka-Pool, Hyderabad - 500 004. Tel.:- 040-65504123/23312122 Fax:- 040-23376599 Email:- bimalokpal.hyderabad@ecoi.co.in</p> | <p>States of Andhra Pradesh, Telangana and Union Territory of Yanam - a part of the Union Territory of Pondicherry.</p> |
| <p>JAIPUR Office of the Insurance Ombudsman, Jeevan Nidhi-II Bldg., Ground Floor, Bhawani Singh Marg, Jaipur - 302005. Tel.:- 0141-2740363 Email:- bimalokpal.jaipur@ecoi.co.in</p> | <p>State of Rajasthan.</p> |
| <p>KOLKATA Office of the Insurance Ombudsman, Hindustan Building Annexe, 4th floor, 4, CR Avenue, Kolkata - 700 072. Tel.:- 033-22124339 / 22124340 Fax:- 033-22124341 Email:- bimalokpal.kolkata@ecoi.co.in</p> | <p>States of West Bengal, Bihar, Sikkim and Union Territories of Andaman and Nicobar Islands.</p> |
| <p>LUCKNOW Office of the Insurance Ombudsman, 6th Floor, Jeevan Bhawan, Phase-II, Nawal Kishore Road, Hazratganj, Lucknow-226 001. Tel.:- 0522-2231330 / 2231331 Fax:- 0522-2231310. Email:- bimalokpal.lucknow@ecoi.co.in</p> | <p>District of Uttar Pradesh: Lalitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhadra, Fatehpur, Pratapgarh, Jaunpur, Varansi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sulanpur, Maharajganj, Santkabirnagar, Azamgarh, Kaushinagar, Gorkhpur, Deoria, Mau, Chandauli, Ballia, Sidharathnagar.</p> |
| <p>MUMBAI</p> | <p>States of Goa, Mumbai Metropolitan Region</p> |

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| Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054. Tel.: 022 - 26106552 / 26106960 Fax:- 022-26106052 Email:- bimalokpal.mumbai@ecoi.co.in | excluding Navi Mumbai & Thane. |
| NOIDA Office of the Insurance Ombudsman, Bhagwan Sahai Palace, 4th Floor, Main Road, Naya Bans, Sector-15, Gautam Budh Nagar, Noida U.P.-201301. Tel.: 0120-2514250 / 2514252 / 2514253 Email:- bimalokpal.noida@ecoi.co.in | States of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanoorj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozabad, Gautam Budh Nagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur. |
| PATNA Office of the Insurance Ombudsman, 1st Floor, Kalpana Arcade Building, Bazar Samiti Road, Bahadurpur, Patna - 800 006. Tel.: 0612-2680952 Email:- bimalokpal.patna@ecoi.co.in | States of Bihar and Jharkhand. |
| PUNE Office of the Insurance Ombudsman, Jeevan Darshan Building, 3rd Floor, CTS Nos. 195 to 198, NC Kelkar Road, Narayan Peth, Pune - 411 030 Tel: 020 -41312555 Email:- bimalokpal.pune@ecoi.co.in | States of Maharashtra, Area of Navi Mumbai and Thane excluding Mumbai Metropolitan Region. |

The updated details of Insurance Ombudsman are also available on IRDA website: www.irdaindia.org, on the website of Executive Council of Insurers (ECOI): <http://www.gbic.co.in/ombudsman.html>, Our website www.icicilombard.com or from any of Our offices.

ADDITIONAL FEATURES AVAILABLE UNDER THIS POLICY

Feature 1: Premium Installment Clause

- a. We will accept payment of the premium applicable taxes, charges, cess etc. in monthly/quarterly/semi-annual/annual installments as specified in the Policy Schedule provided that the Policyholder continues to perform and observe all their obligations hereunder.

- b. Notwithstanding the above Clause, upon non-payment of any premium installments for up to 7 days from the due date of such installment thereof, this Policy shall cease to operate from the time and date of the default in payment of such premium installment and We shall not be liable under this Policy for any loss occurring thereafter, nor shall any refund of premium become due under the Policy. We shall not be bound to give any notice that such Premium Installment is due. If applicable premium installment is received within this 7 days period, the cover under the Policy shall continue without loss of continuity benefits such as waiting periods and coverage of pre-existing diseases.

- c. Notwithstanding anything to the contrary contained above, in the event of a Claim becoming payable under the Policy all the subsequent premium installments shall immediately become due and payable. We shall not be obligated to give any notice to the Policyholder for payment of premium installment, and may recover and deduct any or all the pending premium installments from the Claim amount falling due under the Policy.